

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3253
ANSWERED ON:31.08.2012
HONOUR KILLINGS
Vijayan Shri A.K.S.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether in view of spate of honour killings in some States, the National Commission for Women (NCW) has called for a separate category of crimes to be defined as honour crimes;
- (b) if so, the details thereof;
- (c) whether the Government proposes to give more powers to NCW to handle honour killings;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to prevent such crimes?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): The National Commission for Women is of the view that in addition to "honour" killings, crimes such as battery, torture, mutilation, rape, etc. which are committed in the name of preserving honour should also be included within the ambit of honour crimes.
- (c) & (d): No such proposal is under consideration of the Government.
- (e): The Government in the Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all States/UT Administrations wherein States have been advised, inter alia, to take comprehensive review of the effectiveness of the machinery in tackling the problem of crime against women, and to take appropriate measures to curb the violation of women's rights by so called 'Honour Killings'.